

12.04 hrs.

### BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA):** With  
your permission Sir, I rise to an-  
nounce that Government Business in  
this House during the week commencing  
11th December, 1978, will consist  
of:—

(1) Discussion on the present in-  
ternational situation and the policy  
of the Government of India in re-  
lation thereto on a motion to be  
moved by Shri Y. B. Chavan.

(2) Further consideration of the  
Report of the Working Group on  
autonomy for Akashvani and Door-  
darshan.

(3) Consideration and passing  
of:—

(a) The Sugar Undertakings  
(Taking over of Management)  
Bill, 1978; and

(b) The Payment of Bonus  
(Amendment) Bill, 1978.

(4) Discussion and voting on:—

(a) Demands for Excess Grants  
(Railways) for 1976-77;

(b) Supplementary Demands  
for Grants (Railways) for  
1978-79.

(c) Supplementary Demands  
for Grants (General) for 1978-79.

**MR. SPEAKER:** Mr. Chandrappan.

**SHRI C. K. CHANDRAPPAN**  
(Cannanore): Mr. Speaker, Sir, I  
would like certain Ministers to make  
some statements next week on some  
important matters. In violence of the  
recommendations of the Hathi Com-  
mittee and also in violence of the  
general guidelines of policy laid down  
by the Ministry, there are certain  
moves taking place in the country.  
There is a multi-national Corporation,  
called Wyth and Co. It is a drug  
multi-national, incorporated in New  
York.

**MR. SPEAKER:** Are you on the  
List of Business? Have you given  
any notice about it?

**SHRI C. K. CHANDRAPPAN:** Yes;  
I have given certain notices for dis-  
cussion. I want the Minister to make  
a statement clarifying the position  
about the negotiations going on be-  
tween the Government and that com-  
pany.

**MR. SPEAKER:** It is not in the  
List of Business.

**SHRI C. K. CHANDRAPPAN:** It  
should be included in the List of  
Business for the Minister to make a  
statement. I am making a suggestion  
that this matter should be brought  
before the House, because it affects  
the guidelines of policy—and it is in  
violation of the recommendations of  
that report.

**MR. SPEAKER:** The Business Ad-  
visory Committee does not go into  
these matters.

**SHRI C. K. CHANDRAPPAN:** I  
am making a suggestion... (*Interrup-  
tions*).

**SHRI DINEN BHATTACHARYA**  
(Serampore): May I make a submis-  
sion?

**MR. SPEAKER:** He is on his legs;  
you cannot jump in.

**SHRI C. K. CHANDRAPPAN:**  
Therefore, on the negotiations that are  
going on with Geoffrey Manners, a  
statement should be made. The  
second point is about the strike and  
agitation by the LIC field officers which  
is going on. And the Government is  
trying to suppress it. Many have  
been suspended and many arrested.  
It is there in part 3. I want the  
Minister to make a statement.

**MR. SPEAKER:** It has no rele-  
vance to the List of Business. You  
can rise it later.

**SHRI C. K. CHANDRAPPAN:**  
Next week I want the Minister to  
make a statement. Another point I  
want to make is this: hon. Minister  
Mr. Kaushik has opposed the foreign  
collaboration of ITC with Sheraton of

New York; and over the head of this Minister, the Prime Minister's Secretariat recommended the matter to the Bureau... (Interruptions).

MR. SPEAKER: How can you raise it here? You can have a Calling Attention or a 377.

SHRI C. K. CHANDRAPAN: Again, the Prime Minister's Secretariat is working like it was doing at the time of Shrimati Indira Gandhi. It is working like a super-Cabinet. (Interruptions).

MR. SPEAKER: That is not a matter we can take up now.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Are you going to allow a Calling Attention?

SHRI DINEN BHATTACHARYA: The flood situation was discussed here; but it was not completed. We did not get any reply from the Minister. Kindly fix up a date.

MR. SPEAKER: Only when it is included in the List of Business.

SHRI S. NANJESHA GOWDA (Hassan): What happened to my Calling Attention regarding distress prices of agricultural products in the country?

MR. SPEAKER: I have considered it; it will come up. Now item 7.

SHRI P. VENKATASUBBAIAH (Nandyal): I gave notice of a motion of privilege against the editor and publisher of Illustrated Weekly of India.

MR. SPEAKER: You want to make a statement. It is already under consideration. I have already informed.

SHRI P. VENKATASUBBAIAH: Your Secretariat said that by the week-end you would give a decision.

MR. SPEAKER: I have already ordered that unless he offers an unconditional apology, I will refer it to the Privileges Committee.

SHRI R. V. SWAMINATHAN (Madurai): What about my notice under 377?

MR. SPEAKER: None was selected because of the other debate.

12.10 hrs.

RE: POSTING OF POLICEMEN  
OUTSIDE THE RESIDENCES OF  
SOME MEMBERS

SHRI YESHWANTRAO CHAVAN: (Satara): I have got one point. The Prime Minister is here; he should know. It is about one of the Members of my party; and he has written a note of dissent to the report of the Privileges Committee. Policemen have been posted. (Interruptions) I do not know why. It is about Dr. Seyid Muhammad.

DR. SUBRAMANIAM SWAMY (Bombay North East): Police has been posted outside my house also. It is meant as a protection against goondas.

MR. SPEAKER: I have got a letter from Mr. Shankaranand. I got it at 10.30 A.M. Immediately I have called for an urgent report from the Home Minister.

SHRI YESHWANTRAO CHAVA  
This is a very serious matter.

SHRI C. M. STEPHEN (Idukki): I am thankful to you that you have called for information. Why does it so happen that policemen have been posted at the houses of those Members who have given dissenting note, Shri Shankaranand, Dr. Seyid Muhammad and Shri Hitendra Desai? I do not know why, when the House is discussing this matter should this be done?

(Interruptions)

SHRI C. M. STEPHEN: Are they criminals or are they going to get away? Don't they have a right to give a dissenting note?... (Interruptions)